

gacha and Karnasubarna.

4. Km. 31/6-7 between Loharpur and Morgram.

The error, which had passed unnoticed while replying to the question, is regretted.

11.53 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th November, 1988, agreed without any amendment to the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1988."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Minutes

[English]

SHRI M. THAMBI DURAI (Dharmapuri): I beg to lay on the Table Minutes (Hindi and English versions) of the Fifty-seventh and Fifty-Eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) 1988-89

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1988-89.

11.54 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 5th December, 1988, will consist of:-

- (1) Discussion and voting of Supplementary Demands for Grants (General) for 1988-89.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.
- (3) Consideration and passing of the following Bills, as passed by Rajya Sabha:-
 - a) The Indian Contract (Amendment) Bill, 1988.
 - b) The Warehousing Corporations (Amendment) Bill, 1988.
 - c) The Delhi Prohibition of Eve Teasing Bill, 1988.

[Smt. Sheila Dikshit]

d) The Delhi University (Amendment) Bill, 1988.

(4) Discussion on the National Housing Policy.

(5) Discussion on the Sarkaria Commission's Report on Centre-State Relations.

(6) Discussion on the 35th, 36th and 37th Reports of the Union Public Service Commission.

SHRI INDRAJIT GUPTA (Basirhat): What about Electoral Reforms? We were told the House will be extended because the Electoral Reforms Bill will be brought. But she has not mentioned anything.

SHRIMATI SHEILA DIKSHIT: We have not yet said that the House will be extend.

SHRI INDRAJIT GUPTA: Can you not tell us even now whether the House will be extended or not? We have to make other programmes.

SHRIMATI SHEILA DIKSHIT: I appreciate your problem. I think the talks with the Opposition have just finished yesterday.

PROF. MADHU DANAVATE (Rajapur): Please announce that Electoral Reforms Bill will come after the general elections!

SHRIMATI SHEILA DIKSHIT: How can I announce that?

SHRI V. SOBHANADREESWARA RAO: (Vijayawada): The cat is out of the bag Sir.

SHRI E. AYYAPU REDDY (Kurnool): We wanted some time to discuss the 125th Report of the Law Commission Sir.

MR. SPEAKER: We have already dis-

cussed all this in the Business Advisory Committee.

[Translation]

Now the advisory Committee has taken the decision and that is final.

[English]

I cannot do it.

SHRI CHINTAMANI JENA (Balasore): The following may be included in the next week's business:

1. 400 employees working in the Industrial Units engaged in manufacturing of Nickel-Cadmium Batteries have died so far, due to their toxic effect. Besides the Mercury effect, contaminated fish from the river Jamuna, affected 34 persons of which 15 cases have proved to be fatal. These figures will rapidly increase, if metal pollution is not checked and remedial measures not taken.

2. The coastal belt of Orissa is always exposed to salinity and the soil became alkolic, causing heavy damages to the crops every year and the farmers are sustaining huge losses. For reclamation of saline and alkolic soil, a scheme with a cost of Rs. 24.17 lakhs has been prepared by the State Government of Orissa and submitted to the Central Government in March, 1986 for their approval taking it as fully centrally sponsored scheme, which is yet to be approved, resulted in crop losses in the millions of hectares.

SHRI VIRDHI CHANDER JAIN (Barmer): The following may be included in the next week's agenda:

1. From defence, security and strategic point of view the opening of Bikaner to Kandla via Jaisalmer, Barmer, Sehore and Bhilai is of singular importance.

Sona village, located 55 km. away from Jaisalmer town owns huge deposits of fine quality of lime stone which is being used for

purification of steel in the Bokaro and Bhilai Steel plants.

Due to the Indira Gandhi Canal, it would help facilitate transport of goods and specially grains to various destination in the country. Kandla would prove as an indispensable port both for export and import of goods

It is, therefore, requested that the proposal of opening of broad-gauge railway line from Bikaner to Kandla may be examined by the Planning Commission.

2. for development of hill areas and Western Ghats a provision of Rs. 870 crores has been made in the Seventh Plan.

The Government of Rajasthan has submitted its report to the Planning Commission to include Aravalies in the Hill Area Development Programme. Decision on it may be expedited.

DR. KRUPASINDHU BHOI (Sambalpur): I request that the following may be included in the next week's agenda:

Pollution in the Mahanadi, in Orissa has rendered the water at Cuttack and Sambalpur unfit for human consumption. According to a study of Sambalpur University, the paper mills at Cuttack and Sambalpur districts are mainly responsible for pollution the river. Industrial effluents and untreated municipal discharge into the river have rendered the water unsuitable for drinking. Cracks in the spillway of the Hirakud dam might have occurred due to alkaline character of dam water. The mills at Bilaspur and Champa in Madhya Pradesh and Bradraj Nagar in Orissa discharge their alkaline effluents into the Mahanadi which eventually enter the Hirakud reservoir.

DR. G.S. RAJHANS (Jhanjharpur): the following may be included in the next week's agenda:

KALA-AZAR is taking a heavy toll of human life in Bihar. The only effective medicine of KALA-AZAR is available in France. It

is requested that the Government of India, after importing it in bulk quantity, supply it to Government of Bihar on a subsidised rate.

2. For the economic development of MITHILA region of North Bihar, Samastipur-Darbhanga broad gauge railway line be constructed as early as possible.

11.59 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

SHRI SYED SHAHABUDDIN (Kishanganj): I request that the following may be included in the next week's agenda:

The House may take up discussion on the situation of minorities, in the light of the Reports of the Minorities Commission and Linguistic Minorities Commissioner, the latest progress report on the implementation of the 15 Point Directive of Prime Minister on Welfare of the Minorities and the overall communal situation in the country.

The House should also discuss the progress in implementation of Report of the Second Backward Classes Commission specially its recommendation and reservation in public employment in favour of other Backward Classes, at the Central and State levels and, *inter alia* the difficulties, impediments and contradictions encountered in implementing the policy of reservation, the approach and methods for resolving them for early removal of social and economic disparities in our country.

SHRI SAIFUDDIN CHOWDHARY (Katwa): I request that the following may be included in the next week's agenda:

1. During the last debate on Bofors Gun deal, a unanimous opinion was expressed in the House for the enactment of legislation for the declaration of assets by the Prime Minister, Ministers and the Members of Parliament in order to move towards a clean political life and to put an end to charges and counter-charges of corruption by politicians that mars the society immensely.

[Sh. Saifuddin Choudhary]

2. Government has long been assuring Parliament and the country that the policy of freight equalisation will be phased out. Many expert committees including B.D. Pande Committee in its report in 1980 also gave the same opinion as this policy was not applied fairly in all parts of the country and led to the growth of regional imbalance in the country.

[Translation]

SHRI HARISH RAWAT (Almora): Mr. Deputy Speaker, Sir, the Hilly Development Council constituted for the execution of developmental works in hilly areas has proved ineffective. There is a widespread resentment in these border areas on the defective execution of developmental works in absence of an organisation with an effective representation. The people of this area have been demanding an elected Development Council for them on the analogy of Gorkha Development Council.

During the last 3 years, the work of rural electrification in Uttar Pradesh has slowed down to a great extent. A feeling of hitch on the part of Electrification Corporation in the matter of advancing loans and assistance to the State for that purpose is the prime reason. It is adversely affecting the progress of agriculture and rural industries in the State

Therefore, there should be discussion on these matters in the House.

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Mr. Deputy Speaker, Sir, the population of India is more than 72 crore. Of nine million people are unemployed. Due to this, situation of unemployment, communalism, extremism and terrorism have been gaining ground in this country, which is creating a feeling of insecurity among the poor citizens. Incidents of killings are also rapidly increasing in the country. The unemployed youth are lead astray. An extremist organisation is also coming up in the country which has sent a wave of anxiety among the farmers and labour in rural areas. It is only be-

cause of unemployment. Moreover, with the implementation of the 20 point programme, the people have been going down the poverty line instead of coming up above it. These people do not receive the amount of grant allocated to them. A large chunk of the amount is lost in transit. I, therefore, urge upon the Government to stop all this at the earliest and impose a ban on such political parties which have been indulging in promoting communalism.

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): I shall bring the observations of the hon. Members to the notice of the Business Advisory Committee.

12.04 hrs.

BANKING, PUBLIC FINANCIAL INSTITUTIONS AND NEGOTIABLE INSTRUMENTS LAWS (AMENDMENT) BILL—
Contd.

[English]

MR. DEPUTY SPEAKER: The House, will now take up further consideration of the Banking, Public Financial Institutions and Negotiable Instruments Laws (Amendment) Bill. Shri S.B. Chavan to continue.

THE MINISTER OF FINANCE (SHRI S.B. CHAVAN). Mr. Deputy Speaker, Sir, I had started my speech yesterday and I was on the point of provisions about bouncing of cheques and the provisions made thereon. Some of the hon. Members had expressed a view that this is a very abnormal provision that we are trying to introduce—rather a very dangerous provision—wherein a kind of civil liability is supposed to be converted into a kind of criminal act which, in fact, will have far-reaching consequences.